

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.89(MAH)/2015/(T.P.)
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 2.00 PM.

NAME OF THE PARTIES: Mr. Mahendra Harikishan Mirchandani & Anr.

V/s.
M/s. Manish Textiles Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 & 111 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.


S. No.	NAME	DESIGNATION	SIGNATURE
8	Deepak Mirchadi	Director	

Order

C.P No. 89/397-398/NCLT/MB/MAH/2015

1. Respondent side is present. None appeared on behalf of the Petitioner.
2. Since this matter has come for the first time before the NCLT, Mumbai Bench, therefore, the original proceedings are not on record in NCLT, Mumbai Bench. Files to be requisitioned from New Delhi.
3. Respondent is hereby directed to communicate the next date of hearing to Petitioner.
4. Keeping in view the above position, it is hereby directed for expeditious requisition of record from New Delhi Bench.
5. List this matter on 23rd August, 2016 at 2:30 p.m. for hearing.

Dated: 20th July, 2016.


20/7/16.
M. K. SHRAWAT
Member (Judicial)